

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 1362/2002

(From the judgement and order dated 19/10/2001 in CRLA 779/96  
of The HIGH COURT OF KARNATAKA AT BANGALORE)

N. BHEEMACHARI

Petitioner (s)

VERSUS

STATE OF KARNATAKA & ANR.

Respondent (s)

( With Appln(s). for bail )

Date : 10/05/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE R.P. SETHI  
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Petitioner (s) Ms. K.V. Bharati Upadhyay, Adv.  
Mr. V.N. Raghupathy, Adv.  
Mr. Ranji Thomas, Adv.  
Mr. Chanchal Kumar Ganguli, Adv.

For Respondent (s) Mr. Sanjay R. Hegde, Adv.

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J

.SP2

Leave granted.  
Bail confirmed.

.SP1

Kalyani. (S.L. GOYAL)@@  
AA  
COURT MASTER @@  
A AA